

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRIK.M. ROY, ACCOUNTANT, MEMBER

ITA no.278/Nag./2024
(Assessment Year : 2022-23)

Meditrina Social Welfare Foundation
49, Madhuwanti Apartment
Congress Nagar, Nagpur 440 003
PAN – AALCM8669B

..... Appellant

v/s

Income Tax Officer
Ward-1, Exemption, Nagpur

..... Respondent

Assessee by : Shri Abhishek Kumar
Revenue by : Shri Sandipkumar Salunke

Date of Hearing – 22/01/2025

Date of Order – 27/01/2025

ORDER

PER V. DURGA RAO, J.M.

Captioned appeal by the assessee challenging the impugned order dated 30/09/2022, passed by the learned Commissioner of Income Tax (Exemption), Pune, [*learned CIT(E)*], for the assessment year 2022-23, rejecting the contents of Form no.10AC, furnished by the assessee.

2. When this appeal was called for hearing, the Registry has pointed out that there is a delay of 524 days in filing the present appeal by the assessee. However, the learned Authorised Representative appearing for the assessee by way of letter dated Nil, received by the Registry on 21/01/2025, submitted that he did not wish to press this appeal, as the Department has already granted registration under section 12A of the Act. On the other hand, the learned Departmental Representative has not raised any objection. Consequently, we deem it fit and appropriate to dismiss this appeal in limine.

3. In the result, appeal filed by the assessee is dismissed in limine.

Order pronounced in the open Court on 27/01/2025

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

NAGPUR, DATED: 27/01/2025

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Nagpur; and*
- (5) *Guard file.*

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur